

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.76852 of 2016**

(Arising out of Order-in-Appeal No.81/DGP/2016-17 dated 01.08.2016 passed by  
Commissioner of Central Excise (Appeal-II), Kolkata.)

**M/s. D.D.Ghosh**

(450N, Mamra Village Road, Mamra, ABL Township, Durgapur-6.)

**...Appellant**

VERSUS

**Commissioner of Central Excise & Service Tax, Bolpur**

**.....Respondent**

(Nanoor, Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

**APPEARANCE**

NONE for the Appellant (s)

Shri T.K.Mondal, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**FINAL ORDER NO. 75140/2021**

DATE OF HEARING : 24 March 2021

DATE OF DECISION : 24 March 2021

**P.K.CHOUDHARY :**

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)  
MEMBER (JUDICIAL)**